

Persons killed in Railway Accidents in Bombay during May and June, 1973

1212. SHRI SAT PAL KAPUR:
SHRI KRISHNA CHANDRA HALDER:

Will the Minister of RAILWAYS be pleased to state:

(a) the number of Railway accidents in or near Bombay during the months of May and June, 1973 and the places where they occurred;

(b) the total number of persons killed and those injured and the extent of loss to the Railway property;

(c) whether the causes of these accidents have since been ascertained and if so, a brief outline thereof; and

(d) the compensation paid to the families of those who were killed and to the injured?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) During May and June, 1973, there were two collisions, one of which took place between Goregaon and Malad stations and the other at Vikhroli station and two derailments one of which took place at Santa Cruz station and the other between Churchgate and Marine Lines.

(b) In these accidents, 16 persons were killed and 55 injured. The cost of damage to railway property was estimated at approximately Rs. 6,96,000.

(c) According to the provisional findings of Additional Commissioners of Railway Safety, both the collisions were due to failure of railway staff. One derailment was due to failure of railway staff and the other was caused by failure of equipment.

(d) so far no compensation has been paid to any of the victims of the accidents.

Representation regarding Trade Test for Post of Highly Skilled Carpenters Grade II, Workshop, Ajmer (Western Railway).

1213. SHRI R. P. DAS: Will the Minister of RAILWAYS be pleased to state:

(a) whether Government received a representation dated the 19th September, 1972 regarding Trade Test for the post of Highly skilled carpenters grade II on the Western Railway, Workshop Ajmer; and

(b) if so, the decision taken thereon?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI): (a) and (b). Information is being collected and will be laid on the Table of the Sabha.

Appointment of Authorised Agents and sellers of fertilizers by F.C.I.

1214. SHRI VASANT SATHE: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether Government received a distributors or sellers of chemical fertilizers appointed by Fertilizer Corporation of India so far in different States of the country, State-wise;

(b) the general criteria for selection; appointment of agents and distributors/sellers;

(c) whether certain percentage of such dealerships has been reserved for ex-servicemen, unemployed technical Graduates; and

(d) if so, the number of such persons who have been granted dealership during the last three years?

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI DALBIR SINGH): (a) to (d). The information is being collected and will be placed on the Table of the Lok Sabha.